Name of High Court	Amount
Telangana and Andhra Pradesh	13.9
Tripura	1.2
Uttarakhand	2.98
Total	202.23*

^{*}The above amount is only for hardware and no amount has been given as yet for technical manpower.

Uniform Civil Code

- †637. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the steps taken by the Ministry to adopt Uniform Civil Code in the country in the last two years; and
- (b) whether suggestions have been invited from the members of various communities and organisations in order to consider all aspects of the action being taken to adopt Uniform Civil Code, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) Article 44 of the Directive Principles of the Constitution sets implementation of uniform civil code as duty of the State. The matter had been examined in this Department and having regard to the importance of the subject matter and sensitivity involved, and requiring in-depth study of the provisions of various personal laws governing different communities, the same has been referred to the Law Commission of India for detailed examination of various issues relating to uniform civil code and to make recommendations thereof.

Demand for constitution of AIJS

638. SHRI N. GOKULAKRISHNAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether more than 1000 universities/colleges are imparting legal education;
- (b) if so, the number of graduates/postgraduates coming out of these colleges;
- (c) the percentage of students joining the profession of advocacy;
- (d) whether there is a demand for constitution of an All India Judicial Service (AIJS) to attract more and more people towards legal profession;

[†] Original notice of the question was received in Hindi.